if so, the details thereof?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) No, Sir.

- (b) Does not arise.
- (c) No. Sir.
- Does not arise. (d)

## Financial incentives to wind energy sector

712. DR. T.N. SEEMA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- whether Government agrees that wind energy sector has been undergoing some critical issues after key financial incentives were withdrawn from the sector;
  - if so, the details thereof;
- whether Government has chalked out a long-term policy vision and implementation mission, alignment of national renewable energy deployment targets as per recommendations of National Action Plan on Climate Change;
  - if so, the details thereof, if not, the reasons therefor;
- whether Government has taken any concrete steps for enforcement of Renewable Purchase Obligation (RPO) targets and finalization of a strong off-shore wind energy policy; and
  - if so, the details thereof? (f)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) and (b) Yes, Sir. After withdrawal of Accelerated Depreciation (AD) and Generation Based Incentive (GBI) w.e.f. 01.04.2012, the wind power installation in the country has shown a decline.

(c) and (d) In the approved Twelfth Plan document, Planning Commission has suggested creation of a Wind Mission so that all the related issues for speedy exploitation of wind potential of the country can be addressed.

The National Action Plan on Climate Change (NAPCC) suggests, that, from 2009-10 the national renewables standard may be set at 5 per cent of total purchase of grid electricity, which should increase by 1 per cent each year for the next 10 years. As per Central Electricity Authority's estimates the share of renewable power in total electricity mix in the period April-August, 2012 was about 7 per cent, which was broadly in line with the suggestions for the share of renewable power in the electricity mix made in NAPCC.

(e) and (f) The Forum of Regulators (A forum comprising of Chairperson, of the Central Electricity Regulatory Commission and Chairpersons of the State Electricity Regulatory Commissions) has approved a Model Regulation for SERCs on RPO and its compliance, wherein there is a provision for levy of compliance charge, in event of obligated entities not fulfilling the renewable purchase obligation.

The Government has prepared a draft policy for off-shore wind power development. The draft policy has been put on the Ministry's website for comments.

## Grid-fed solar power plants

713. SHRI MOHD. ALI KHAN: SHRIMATI T. RATNA BAI:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has any details of the Grid-fed solar power plants sanctioned/commissioned during the Eleventh and Twelfth Plan period;
  - (b) if so, the details thereof, State-wise including Andhra Pradesh; and
- (c) the amount spent for each plant and the foreign technology used for commissioning of solar power plants?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) Yes, Sir.

- (b) State-wise details of grid-connected solar power generation capacity commissioned in the country during the Eleventh and Twelfth Plan period upto 31.7.2013 are given in the Statement (See below).
- (c) The grid solar power plants with an aggregate capacity of about 1830 MW as detailed in Annexure have been set up mostly in private sector with largely private investment, on Build-Own-Operate basis. As a rough estimate, a total investment to the tune of Rs. 20,000 crore has been made by the project developers on the setting up of these plants. Many of these plants are utilizing foreign technology, as Solar Cell Modules and Inverters, etc. are used in the power plants which involves technology in manufacturing and installation.